

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:286
ANSWERED ON:14.03.2012
CVC RECOMMENDATIONS FOR ACTION AGAINST CORRUPT OFFICERS
Pandurang Shri Munde Gopinathrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the department-wise and year-wise details of number of officers against whom the Central Vigilance Commission (CVC) has recommended to take action for their involvement in corruption and irregularities during the last three years;
- (b) the number and details of officers out of the total against whom action have been taken by completing investigation of charges against them;
- (c) the number of officers out of the above against whom the cases of corruption have been registered; and
- (d) the number and name of such officers against whom no action has been taken as on 31 December, 2011 alongwith the details of the departments they belong to?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) & (b): As per extant practice CVC is consulted at two stages, viz., for the first stage advice as to whether evidence collected during the preliminary inquiry merits either a major or a minor penalty in Disciplinary proceedings. After conclusion of the Inquiry, the case records are again referred to the CVC for the second stage advice on the basis of charges held to be partly or fully proved or not proved.

Details of number of advices tendered by the Commission in respect of officials of Central Government etc. at the first stage during the last three years i.e. 2009, 2010 and 2011 is given as under:-

Nature of advice	2009	2010	2011
(1st stage)			

Criminal Proceedings	121	99	105
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Major penalty proceedings	517	556	544
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Minor penalty proceedings	321	309	220
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Administrative Action	321	378	448
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Further, after completion of proceedings, the Commission tenders advice on the nature of penalties or otherwise on references received from the organizations. Such advices are termed as second stage advice. The nature of advice tendered/penalty advised by the Commission during the year 2009, 2010 and 2011 is as under:

Nature of advice	2009	2010	2011
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(2nd stage)

Major penalty 856 523 445

Minor penalty 239 269 208

Exoneration 214 259 287

Other action 126 129 87

(c) & (d): Such centralized data is not maintained in this Department.